

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) No. 03 of 2021

**(Arising out of Order dated 22.1.2021 passed in C.A.No.6 of 2021 in C.P. No.393 of
2021 the Hon'ble National Company Law Tribunal, Chennai)**

In the matter of:

1. **V.G.Selvaraj**
Son of Late Gnana Thiraviya Nadar,
131, Sunrise Avenue, Akkarai,
Chennai 600 119.
2. **Mr.v.G.S.Vinodh Raj**
Son of V.G.Selvaraj
11, 3rd Drive, Seaciff Conclave,
Akkarai, Chennai 600 119.
3. **Mr.V.G.S.Bharath Raj**
Son of V.G.Selvaraj
131, Sunrise Avenue, Akkarai,
Chennai 600 119.

...Appellants

V.

1. **VGP Housing Pvt.Ltd.**
Having its registered office at
No.6, Dharmaraja Koil Street,
Saidapet, Chennai 600 015.
2. **Mr.VGP Babudas**
No.52, V.G.Paneerdas Salai,
VGP House, Saidapet, Chennai 600 015.
3. **Mr.VGP Ravidas**
No.52, V.G.Paneerdas Salai,
VGP House, Saidapet, Chennai 600 015.
4. **Mr.VGP Ravidas**
No.52, V.G.Paneerdas Salai,
VGP House, Saidapet, Chennai 600 015
5. **Mr.V.G.Santhosam**
Son of Late Gnana Thiraviya nadir,
Chairman of VGP Housing limited,
Residing at 52, V G Paneerdas Salai,
Saidapet, Chennai 600 015.
6. **Mr.V G S Rajesh**
Son of Mr. V G Santhosam
Residing at AM-65, 14th Main Road,
Shanti Colony, Anna Nagar,
Chennai 600 040.
7. **M/s VGP Golden Beach Resorts Pvt.Ltd.**
Having its registered office at
No.6, Dharmaraja Koil Street,
Saidapet, Chennai 600 015

**Represented by its Director
Mr.V.G.P. Rajadas
8. M/s VGP Marine Kingdom Pvt.Ltd.
Having its registered office at
No.6, Dharmaraja Koil Street,
Saidapet, Chennai 600 015
Represented by its Director
Mr.V.G.P. Ravidas**

.....Respondents

Present:

For Appellants : Mr. Jayant Mehta, Learned Advocate

**For Respondents : Mr. R.Murari, Learned Sr. Counsel
Mr. T. K. Bhaskar, learned Advocate R1- R5
Ms. Madhu Neelakantan, Learned Advocate – R7
Mr. K.P. Sanjeev Kumar, Learned Advocate – R8**

ORDER

(VIRTUAL MODE)

03.03.2021: On behalf of the Respondents 1 – 5 Reply/Response/Counter was already filed before the Office of the Registry. At this juncture Mr. Jayant Mehta, Learned Advocate for the Appellants prays for time to file ‘Rejoinder’ and accordingly is permitted to file ‘Rejoinder’ with one week from Today. The copy of the ‘Rejoinder’ shall be served on the Respondents well in advance.

For Respondent No. 7 Ms. Madhu Neelakantan, Learned Advocate appears and prays time to file Vakalathnama and accordingly is permitted to file Vakalathnama before the Registry within one week from Today. Likewise, Mr. K.P. Sanjeev Kumar Learned Advocate for Respondent No. 8 appears and prays for time to file Vakalathnama on behalf of R8 and

accordingly is permitted to file the Vakalathnama within one week from Today.

Mr. K. P. Sanjeev Kumar, Learned Advocate for Respondent No. 8 informs this Tribunal that he is adopting Reply/Response/Counter of the R1-R5 and he will file a memo to that effect and accordingly is granted one week to file the 'Memo' before the Registry.

In the meanwhile, the Learned Counsel for the Appellants as well as Learned Counsel for Respondents are required to file 'Notes of Submissions' of the parties containing not more than three to four pages together with citations which they rely upon.

The Learned Counsels appearing for the parties are required to submit the hard copies of the 'Notes of Submissions' etc., before the 'Office of the Registry', well before the next date of Hearing, without fail.

The Registry is directed to List the matter on 17.03.2021 under the caption 'For Hearing'.

**(Justice Venugopal M.)
Member (Judicial)**

**(V. P. Singh)
Member (Technical)**